

ITEM NO.11

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 2429/2024

NEMIECHAND

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 16016/2022 - EXEMPTION FROM FILING O.T.
IA No. 7916/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

Date : 04-04-2025 This matter was called on for hearing today.

For Appellant(s) :

Ms. Aparna Jha, AOR
Ms. Ruby Mohd. Wasim, Adv.

For Respondent(s) : Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent is duly represented. Counter affidavit
has already been filed by the earlier Ld. Counsel.

Photocopies of original records of High Court and Trial
Court have already been received. Let soft copy of the same
be provided to the Ld. Counsels for both the parties in
light of Circular F.No.01/Judl./2025, dated 10.01.2025.

Registry to process the matter for listing before the
Hon'ble Court, as per rules.

rd

SUJATA SINGH
Registrar